

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A.NO.573/95

Between:

Date of Order: 2.5.95.

1. Sri Naramsetty Umamaheswar Rao
2. Sri V.Govinda Raju
3. Sri Purnachandra Behra

...Applicants.

And

1. The Superintendent of Post Offices,
Parvathipuram Division,
Parvathipuram.

...Respondents.

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devraj,Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

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To

1. The Superintendent of Post Offices,
Parvathipuram Division,
Parvathipuram.
2. One copy to Mr.Krishna Devan, Advocate,CAT,Hyderabad.
3. One copy to Mr.N.R.Devraj,Sr.CGSC,LAT,Hyderabad.
4. One copy to Library,CAT,Hyderabad.
5. One spare copy.

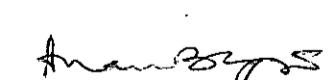
YLKR

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

* * *

The applicants were initially appointed as RTP Postal Assistants but were later on regularised. Their claim in this OA is for a direction to the respondents to pay them Productivity Linked Bonus for the period that they worked as RTPs.

2. Heard learned counsel for both the parties.
3. Similarly situated other employees had approached the Tribunal in the past and obtained a direction to the respondents to give them Productivity Linked Bonus for the period that they worked as RTPs. I find no justification why similar benefit should not be granted to the applicants in this O.A.
4. Accordingly this OA is allowed with a direction to the respondents to grant the applicants Productivity Linked Bonus for the period that the applicants had worked as RTPs, provided they had worked for 240 days in each year ending 31st March for 3 years or more. Productivity Linked Bonus would be based on the average monthly emoluments determined by deviding emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.
5. Respondents shall comply ^{wrk} the above direction within a period of three months from the date of communication of this order. No order as to costs.


(A.B.GORTHI)
Member (Admn.)

Dated: 2nd May, 1995

(Dictated in Open Court)

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Deputy Registrar (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIOOSAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED

25.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 573/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

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